

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1211 of 2019**

**IN THE MATTER OF:**

**Datamatics Digital Ltd.**

**...Appellant**

**Vs.**

**Sipani Online Pvt. Ltd.**

**Through the Interim Resolution Professional**

**Mr. Konduru Prasanth Raju & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Karan Malhotra, Advocate.**

**For Respondents: - Ms. Shilpa Gamnan, Advocate.**

**O R D E R**

**02.01.2020—** Mr. Karan Malhotra, counsel for the Appellant submits that inadvertently the actual Promoter/ Director has not been impleaded as 2<sup>nd</sup> Respondent. He prays for and is allowed to implead the actual Promoter/ Director as 2<sup>nd</sup> Respondent in course of the day.

Let fresh notice be issued on the newly impleaded 2<sup>nd</sup> Respondent-Promoter/ Director by speed post. Requisite along with process fee, if not filed, be filed by 3<sup>rd</sup> January, 2020. If the Appellant provides the e-mail address of 2<sup>nd</sup> Respondent, let notice be also issued through e-mail.

Ms. Shilpa Gamnan, Advocate has already appeared on behalf of the 'Interim Resolution Professional'.

Post the case 'for orders' on 3<sup>rd</sup> February, 2020.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/G